

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Contempt Application 72 of 2004
in
Original Application No.325 of 2001

Dated: This the 29th day of October, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)
HON'BLE MRS.ROLI SRIVASTAVA, MEMBER(A)

Smt. Sitma Devi, W/o Late Prakash Chandra Upadhyay,
R/o 241 Ailwal, Main Road, Kalinganj, Azamgarh.

----Applicant.

(By Adv: Shri S.K.Rai)

Versus

Smt.Neelam Srivastava,
Chief Post Master General,
U.P.Circle at Lucknow.

----Respondents.

(By Adv: Shri Saumitra Singh)

O R D E R

By Hon'ble Mrs. Meera Chhibber, J.M.

None for the applicant even in the revised call.

It is seen that this Contempt Petition was already alleging
disobedience of the order passed by this Tribunal on
08.05.2003 in O.A. 325/01. By the said order applicant was
given liberty to make application before respondent no.2
which was directed to be considered in accordance with law

and to be decided within three months from the date of a

copy of the order is filed.

2. Respondents have filed their C.A. stating therein that they have already disposed off the representation of the applicant by passing a speaking order under intimation to the applicant, which has been annexed by the respondents with their C.A..

3. In view of the fact that respondents have already decided the representation of applicant, This contempt ~~does not survive B~~ petition ~~neither dying~~ any longer, accordingly Contempt Petition is dismissed, notices issued against respondents ^{however B} are discharged. Liberty is given to the applicant to challenge the same, if he is so advised.



Member (A)



Member (J)

Brijesh/-